

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 205  
IB-976/ND/2020**

**IN THE MATTER OF:**

**M.s, Arshiya Rail Infrastructure Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Maple Logistics Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 16.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

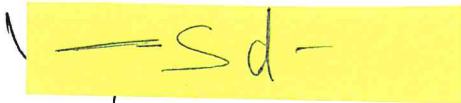
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Vinod Parekh, Adv.**

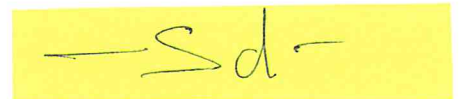
**For the Respondent/ Corporate-debtor :Mr. Rohan Batra and Mr. Dhruv Sethi, Advs.**

**ORDER**

Heard the submissions made by the authorized representative of the operational creditor. The authorized representative of the operational creditor has submitted that the matter is likely to be settled outside the Tribunal and prayed for grant of time in the matter. Therefore, this matter is posted to 07.01.2021.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Anjula)